

THE SCHEDULE
(See Rule 18(1))

RETURN OF ASSETS AND LIABILITIES ON FIRST APPOINTMENT OF THE
3RD MARCH, 2004



- 1. Name of the Government servant in full (in block letters). MS. SAPNA GUPTA
- 2. Service to which she belongs. H.P. JUDICIAL SERVICE.
- 3. Total length of service upto date. 10 months (i.e. from 3.3.04 to 31.12.2004)
 - (i) in non-gazetted rank. N.A.
 - (ii) in Gazetted rank. Civil Judge (Junior Division)-cum-Judicial Magistrate Ist Class (V) Shimla.
- 4. Present post held and place of posting. Civil Judge (Junior Division)-cum-Judicial Magistrate Ist Class Court No. (V) Shimla.
- 5. Total annual income from all sources during the calendar year immediately preceding the 1st. 1,51,280/- (w.e.f March, 2004 to December, 2004 from salary)

6. Declaration:

I, hereby declare that the return enclosed namely forms 1 to V are complete, true and correct as on 31.12.2004 to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of Sub rule (1) of Rule 18 of the Central Services (Conduct) Rules, 1964-

Dated: 1.1.2005

Sapna
Civil Judge (Jr. Division)
Signature.
Court No. (V) Shimla (H.P)

- Note: 1 This return shall contain particulars of all assets and liabilities of the Government servant either in his own name or in the name of any other person.
- 2. If a Government servant is a member of Hindu un-divided family with coparcenary rights in the properties of the family either as a 'Karta' or as a member, she should indicate in the return in Form No.1 the value of her share in such property and where it is not possible to indicate the exact value of such share, it's approximate value. Suitable explanatory notes may be added where ever necessary.

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STATEMENT OF IMMOVABLE PROPERTY ON FIRST APPOINTMENT AS ON 3RD MARCH, 2004, (e.g. LANDS HOUSE, SHOPS, OTHER BUILDING ETC.) IN RESPECT OF Ms. SAPNA GUPTA, CIVIL JUDGE (JUNIOR DIVISION)-CUM-JUDICIAL MAGISTRATE 1ST CLASS, COURT NO. (V) SHIMLA.

Sr.No.	Description of property.	Precise location (name of District Division, Taluk and village in which the property is situated and also its distinctive number etc.)	Area of land (in case of land and building).	Nature of land in case of landed property.	Extent of interest.	If not in own name, state in whose name, held and his/her relationship, if any to the Government servant.
1.	2.	3.	4.	5.	6.	7.
17	Building	Sanjauli, Tehsil and Distt. Shimla, Khewat No. 327, Khatoni No. 425, Khasra Nos. 623, 623/1 and 624.	Kita-6 156-45 Sr.Mtr.	Residential building.	-	Parents.

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Date of acquisition.	How acquired (whether by purchase, mortgage, lease, inheritance, gift of other wise) and name with details below of person/persons from whom acquired (Address and connection of the Govt. servant, if any, with the person/persons concerned) please see Note I below.	Value of the property (See Note 2)	Particulars of sanction of prescribed authority, if any.	Total annual income from the property.	Remarks.
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8.	9.	10.	11.	12.	13.
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Inheritance

Date:-

Satish
 Civil Judge (Jr. Division)
 Signature
 Court No. (V) Shimla (H.P.)

- NOTE 1. For purpose of Column 9, the term 'Lease' would mean a lease of immovable property from year to year or for any term exceeding one year or reserving a yearly rent, where, however, the lease of immovable property as obtained from a person having official dealings with the Government servant, such a lease should be shown in this column irrespective of the term of the lease, whether it is short term or long term, and the periodicity of the payment of rent.
- NOTE 2. (a) Where the property has been acquired by purchase, mortgage or lease the price or premium paid for such acquisition
 (b) Where it has been acquired by lease, the total annual rent thereof also, and
 (c) Where the acquisition is by inheritance, gift or exchange, the approximate value of the property so acquired.


FORM NO.11

Statement of liquid assets on first appointment as on the 3rd.March,2004 in respect of ~~Ms~~ Sapna Gupta,Civil Judge(Jr.Div)-cum-JMIC(V),Shimla,H.P.

- (1) Cash and Bank balances exceeding 3 months emoluments,
 (2) Deposits,Loans advances and investments(Such as shares,securities,debentures,etc.)

Sr.NO.	Description.	Name and address of company Bank etc.	Amount.	If not in own name,name and address of person in whose name held and his/her relationship with the Government servant.	Annual income derived.	Remarks.
1.	2.	3.	4.	5.	6.	7.
1.	FDR	State Bank of India.	40,000/-	Own name	-	-
2.	FDR in the joint name of Reena Gupta & Seal.	OBC Shimla	Rs. 40,000/-	Nil- joint.		

Date:


 Civil Judge(Jr.Div) (Sapna Gupta)
 Shimla (H.P.)

- Note 1.- In column 7,particulars regarding sanctions obtained or report made in respect of the various transactions may be given.
 2. The term "emoluments" means the pay and allowances received by the Government servant.

FROM NO.111

Statement of movable property on first appointment as on the 3rd March, 2004, in respect of Ms. Sapna Gupta, Civil Judge (Jr. Div) - cum - JMJC (V), Shimla, H.P.

Sr.NO. Description of items. Price or value at the time of acquisition and/or the total payments made up to the date of return, as the case may be in case of articles purchased on hire purchase of instalment basis. If not in own name, name and address of the person in whose name and his/her relationship with the Govt, servant. How acquired with approximate date of acquisition. Remarks.

1. 2. 3. 4. 5. 6.

-NID!

Date: -

Sapna
Civil Judge (Jr. Division)
Signature
Court No (V Shimla H.P)

- Note 1. In this form information may be given regarding items like (a) jewellery owned by him (total value) (b) silver and other precious metals and precious stones owned by him not forming part of jewellery (total value); (c) (i) Motor cars (ii) Scooter/Motor Cycles; (iii) Refrigerators/air-conditioners; (iv) radios/radiograms/television sets and any other articles; the value of which individually exceeds Rs.1,000; (d) value of items of movable property individually worth less than Rs.1,000; other than articles of daily use such as clothes, utensils, books, crockery, etc, added together as lumpsum.
2. In column 5, may be indicated whether the property was acquired by purchase inheritance, gift or otherwise.
3. In column 6, particulars regarding sanction obtained of report made in respect of various transactions may be given.

FORM NO.1V


Statement of Provident Fund and Life Insurance Policy on First Appointment as on
the 3rd March, 2004.

Sr.NO.	Policy NO. and date of Policy.	Name of Insurance company.	<u>INSURANCE POLICY</u> Sum Insured/date of maturity.	Amount of annual premium.
1.	2.	3.	4.	5.

PROVIDENT FUNDS.

Type of provident funds/GPF/CPF Account Number.	Closing Balance as last reported by the Audit/Accounts officer along with date of such balance.	Contribution made subsequently.	Total.	Remarks (if there is dispute regarding closing balance the figures according to the Government Servant should also be mentioned in this column.)
6.	7.	8.	9.	10.
From GPF Rs6000/- P.M. From March, 04	-	Rs.6000/-PIM From GPF	Total GPF amount w.e.f March to Dec. 60,000/-	-

Dated:-


 Subir
 Civil Judge (A) Divisional
 (L.S.V. Station, ...)

FORM NO V

Statement of Debts and other Liabilities on First Appointment as on the
3rd March, 2004, in respect of Ms. Sapna GUPTA, Civil Judge(Jr.Div)-cum-JMIC(V)
Shimla, H.P.

Sr.NO.	Amount.	Name and address of Creditor.	Date of incurring liability.	Details of transaction.	Remarks.
1.	2.	3.	4.	5.	6.

Nil.

Date :

Civil Judge (Jr. Division)
Signature
Shimla H.P.

- Note:-
- Individual items of loans not exceeding three month emoluments or Rs,1,000/- whichever is less need not be included.
 - In column 6, information regarding permission if any, obtained from or report made to the competent authority may also be given.
 - The term "emoluments" means pay and allowances received by the Government Servant.
 - The statement should also include various loans and advances available to Government Servants like advance for purchase of conveyance, house building advance, etc. (other than advances of pay and travelling allowance) advances from the GF Fund and ~~loans~~ loans on Life Insurance policies and fixed deposits).

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